

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b) The allocation of funds for power sector for the 8th Plan period has not been finalised by the Planning Commission.

States Agreed to World Bank Condition

190. DR. YELAMNCHILI SIVAJI: Will the Minister of POWER AND NON-CONVENTIONAL ENERGY SOURCES be pleased to state:

(a) whether it is a fact that the States have agreed to the World Bank condition that State Electricity Boards should earn minimum return as reported in the news item appearing in the Economic Times of the 7th April, 1992; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): (a) and (b) In the Conference of Power Ministers of States held on 4-4-1992, a Resolution has been adopted to the effect that the State Electricity Boards should function on sound commercial principles and that they should earn the statutory minimum return of 3 per cent per annum, as provided in the Electricity (Supply) Act, 1948.

12.00 Noon

[The Deputy Chairman in the Chair] PAPERS LAID ON THE TABLE

डा० रत्नाकर पाण्डेय : उपसभापति महोदया, आपा साहेब (व्यवधान)

उपसभापति : पाण्डेय जी पहले पेपर ले हो जाने दीजिए कृपया जरा बैठिये।

डा० रत्नाकर पाण्डेय : मदम में मूड नहीं हैं इसलिए हाऊस को एजेंडन कर देना चाहिए (व्यवधान)

134 R.S.—6

उपसभापति : आप बैठिए। आप चेयरमैन साहेब से चेम्बर में बात कर लीजिये। वे जो आदेश देंगे हम कर देंगे। इस तरह की बात हाऊस में नहीं उठानी चाहिये। (व्यवधान) चेयरमैन साहेब से बात कर लीजिये।

Report and Accounts (1989-90) of the Tea Trading Corporation of India Limited, Calcutta and related papers

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI P. CHIDAMBARAM): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Eighteenth Annual Report and Accounts of the Tea Trading Corporation of India limited, Calcutta, for the year 1989-90, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the above Corporation.

II. Statement (in English and Hindi) giving reasons for the delay in laying the papers menoned at (I) above.

[Placed in Library see No. LT. 1782/92]

I. Report and Accounts (1990-91) of the India Tourism Development Corporation Limited, New Delhi and related papers.

II. Report and Accounts (1987-88) of the National Airports Authority New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI M.O.H. FAROOK). Madam, I lay on the Table—

[Shri M. M. Farook]

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

I. (i) Twenty-sixth Annual Report and Accounts of the India Tourism Development Corporation Limited, New Delhi, for the year 1990-91, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Statement by Government accepting the above Report. [Placed in Library See No. LT 1852 for (I)/92]

II. (1) A copy each (in English and Hindi) of the following papers under sub-section (4) of section 24 and section 25 of the National Airports Authority Act, 1985:—

(i) Annual Report and Accounts of the National airports Authority, New Delhi, for the year 1987-88, together with Audit Report on the Accounts.

(ii) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library See No. LT-1798/92 for (II)]

III. Statement showing the results of market loans floated in March, 1992.

IV. Summary recommendations of the Dr. Raja J. Chelliah Committee.

V. Notifications of the Ministry of Finance (Department of economic Affairs)

VI. Notifications of the Ministry of Finance (Department of Revenue).

VII. Notification of the Reserve Bank of India, Bombay;

THE MINISTER OF STATE IN MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I lay on the Table—

I. Statement (in English and Hindi) showing the results of Market Loans floated in March, 1992. [Placed in Library See No. LT 2094/92 for (I)].

II. A copy of the corrigendum to the English version of the *Summary Recommendation contained in the Interim Report of the Committee of Experts under the Chairmanship of Dr. Raja J. Chelliah to examine the structure of direct and indirect taxes. [Placed in Library See No. LT 1861/92 for II].

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under section 31 of the Securities and Exchange Board of India Act, 1992:—

(i) S.O. No. 195(E), dated the 9th March, 1992, regarding appointment of a member of the Securities and Exchange Board of India. [Placed in Library See No. LT 1844/92 for (i)].

(ii) S.O. No. 242(E), dated the 27th March, 1992, publishing the Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 1992. [Placed in Library See No. LT 1990/92 for (ii)].

IV-A. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 396(E), dated the 2nd April, 1992, exempting Sir John Bourn, Comptroller and Auditor General of the United Kingdom, his wife and two audit officials on their